## IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. OF 2025
(Arising out of SLP(Crl.) No. 15393 of 2024)

**BHUSHAN SADASHIV RAUT** 

Petitioner(s)

**VERSUS** 

PRIYANKA RAVINDRA GHATAGE & ORS.

Respondent(s)

## <u>O R D E R</u>

- 1. Leave granted.
- 2. The appellant, who is a lawyer, is aggrieved by certain observations made in paragraph 10 of the impugned judgment and order dated 05.09.2024 passed by the Division Bench of the High Court.
- 3. We find that the High Court was not justified in making the observations against the appellant herein, inasmuch as the order of the Family court was very much on record. As such, there could be no question of suppression of facts.
- 4. We, therefore, expunge the observations made in paragraph 10 of the impugned judgment and order dated 05.09.2024 passed by the Division Bench of the High Court.
- 5. In view of the above, the appeal is allowed.

6.	Pending	<pre>application(s),</pre>	if	any,	stand(s)	
disp	osed of.					
					-	
		(B.R.			J	
						J
		(S.V.I	N. BH	ATTI)		
New	Delhi					

January 27, 2025

COURT NO.2 SECTION II-A ITEM NO.36

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15393/2024

[Arising out of impugned final judgment and order dated 05-09-2024 in CRWP No. 3701/2024 passed by the High Court of Judicature at Bombay]

**BHUSHAN SADASHIV RAUT** 

Petitioner(s)

VERSUS

PRIYANKA RAVINDRA GHATAGE & ORS.

Respondent(s)

(IA No.243311/2024-ADDITION / DELETION / MODIFICATION **PARTIES** and No.243309/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.243313/2024-EXEMPTION FROM FILING O.T. No.243314/2024-PERMISSION TO FILE ADDITIONAL, DOCUMENTS/FACTS/ANNEXURES, IA No. 243311/2024 - ADDITION / DELETION / MODIFICATION PARTIES, IA No. 243309/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 243313/2024 - EXEMPTION FROM FILING O.T. AND IA No. 243314/2024 - PERMISSION TO FILE ADDITIONAL **DOCUMENTS/FACTS/ANNEXURES** 

Date: 27-01-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s):

Mr. Siddharth S. Chapalgaonkar, Adv.

Ms. Sneha Botwe, Adv.

Mr. Pai Amit, AOR

Mr. Tathagata Dutta, Adv.

For Respondent(s):

Mr. Varad Kilor, Adv.

Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following ORDER

- 1. Leave granted.
- 2. The appeal is allowed in terms of the signed order.
- Pending application(s), if any, stand(s) disposed of. 3.

(ANJU KAPOOR) (DEEPAK SINGH) ASTT. REGISTRAR-cum-PS COURT MASTER (NSH) [Signed order is placed on the file]